[Shri Shafi Qureshi]

B. O. H.

1967, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-503/67].

(6) A copy of the Coir Industry (Amendment) Rules, 1967, published in Notification No. S.O. 1744 in Gazette of India, dated the 20th May, 1967, under Sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-504/67].

12.38 hrs.

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BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subbag Singh): With your permission, Sir, I rise to announce that Government Business during the week commencing 5th June, 1967, will consist of:--

- (1) Reply of the Railway Minister.
- (2) General discussion on the General Budget for 1967-68.
- (3) Consideration and passing of the Anti-corruption Laws (Amendment) Bill, 1967.

बी हुकम अन्व कख्बाय (उज्जैन) : जो वक्तव्य भ्रभी दिया गया है उस में उन्होंने एक बात को नहीं बताया है । देश में गोवध बन्द होना चाहियं इमको लेकर मान्दोलन जसा या घौर चल रहा है । इस प्रश्न पर बड़ी उलेजना फैल रही है । मैं जानना चाहता हूं कि क्या सरकार इसके बारे में कोई बिल लाने जा रही है ताकि जो उत्तेजना फैनी हई है वह मान्त हो सके ?

एक मोर विषय की मोर मैं मापका ध्यान दिलाना चाहता हूं। पिछली सोक समा में मैंने एक सवाल उठाया था मौर माननीय संसद् कार्य मंत्री का इस मोर ध्यान बींचा था। देश भर में मयर बसी बनाने वालों के बारे में कोई कानून नहीं है। मैं जानना चाहता हूं कि क्या सरकार प्रगर बसी बनाने वालों के लिए कोई कानून लाने का का विचार कर रही है ?

डा० राम सुभग सिंह: माननीय सदस्य को मालूम है कि जो विषय यहां झाते हैं उनको बिजिनेस एडवाइचरी कमेटी में तय किया जाता है झौर झापके दल का प्रतिनिधि भी वहां है। उन्होंने वैसा कोई विषय वहां नहीं रखा। बाद में झगली बार जब इसको वहां रखा जाएगा तो बिजिनेस एडवाइचरी कमेटी इसको तय कर लेगी।

भी हुकम भव्द कछवाय : झध्यक्ष महोदय, येरे-

काख तथा इवि मंत्री (शी वनवीवन राम) : गो रखा के सम्बन्ध में मैं सदन को एक जानकारी देना चाहता हूं । सदन को मालूम है कि सरकार ने गोरखा महामियान समिति से बातें करने के बाद यह निज्वय किया था कि एक कमेटी स्थापित की जाएगी जो इस प्रग्न पर विधार करके सरकार के पास प्रपनी सिफारिजें करेगी । सरकार ने इसके बारे में निश्चिय कर लिया है घौर घव तक मैंने उस कमेटी की बोषणा घी कर दी होती लेकिन महाभियान समिति के लोगों ने सदस्यों के नाम देने के लिए कुछ समय मांगा है। औसे ही उनके सदस्यों के नाम मा जाएंगे, कमेटी की बोषणा कर दी जाएगी।

भी कंपर साल गुप्त (दिल्ली सदर) : क्या यह ठीक है कि समिति के कहा है कि उस से जितने सदस्यों के नाम मांगे गए हैं, उनकी संख्या बोड़ी है प्रीर सरकारी सदस्यों की संख्या ज्यादा है ? क्या संख्या के बारे में भी कोई जगडा है ?

जी अधकीकन राम : वी नहीं । उस पर कोई सगढ़ा नहीं है ।

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वी हुकम पण कछवाय : घष्यक महोदय, मैं ने घगर बसी उद्योग के बारे में पूछा है। उस का ससर नहीं दिया गया है। मैं यह जानना चाहना हूं कि क्या थम मंत्री उस के बारे में कोई बिल लाना चाहते हैं।

सच्यस महोदय : श्री मधु लिमये ।

भी मधु लिमये (मंगेर) : पश्चिमी ए शिया में घरनों और इसराइल के मामले को लेकर बडी विस्फोटक स्थिति पैदा हो गई है। कार्य परामणंदात्री ममिति की उस-समिति में यह तय हुआ था कि श्रीमती तारकेश्वरी सिन्हा के नाम पर जो प्रम्नाव है, उस पर जल्द से जल्द बहस की जायेगी । इस लिए ग्राप की मार्फत मंत्री महोदय से मेरी यह बिनली है कि मगले मग्ताह रेल मंत्री का जवाबी भाषण समाप्त होने के तुरन्त पत्रवात इम प्रस्ताव को ले लिया जाये। वहां पर भी बडी विस्फाटक स्थिति है । अमरीका और त्रिटेन के नाविक बेड वहां पर पहुंच गये हैं। रूस के लड़ाई के बहार भी भा गये हैं। कर्मा भी लडाई छिड़ सकती है । इस लिए उस प्रस्ताब को भ्रगले सप्ताह से लिया आये ।

Shri Narendra Singh Mahida (Anand): The Hindu Religious Endowment Bill, 1965 was introduced in the third Lok Sabha, May I konw whether the Minister thinks of reintroducing that Bill?

Shri S. Kandappan (Mettur): There has been a demand from people speaking languages other than Hindi, especially the people from Madras, that the Constitution of India should be amended so as to enable English to continue indefinitely. The Government assured us that they would be amending the language Act, instead of amending the Constitution. There is no indication now that even that Act would be amended.

At the last session, we related this question and the Government on their part hept quist. Even before the elections the question was raised

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and at the time of the agitation in Madras, Government came forward with a statement that they would take steps to give statutory shape to this assurance. I would like to know when this is likely to materialise. It is serious because only last week in Kodaikanal there was a students' conference in which a resolution was passed that they were going to start some agitation if this assurance was not given statutory shape.

Shri D. C. Sharma (Gurdaspur): I bow my head to the Business Advisory Committee because it is presided over by you. Still, permit me to air some of the misgivings that have. The Education Commission Report is before the whole country; it is being discussed by a parliamentary committee and is being written about in the newspapers. I find that the new Minister of Parliamentary Affairs who has now got used to his job has given only five hours for education demands. Education should have been our first priority this time because we are going to overhaul the whole set up of education. So, it should be given more time.

One of the burning questions in the whole of this country today is whether India should manufacture atomic bomb or not on account of the devements in China. Two hours have been given to atomic energy as if it is a tin factory which requires only two hours. I think the atomie energy department which is presided OVER by the Prime Minister herself and which has given rise to many controversial questions today should have received a larger measure of time than given to it now.

Mr. Speaker: All this was agreed to in the Business Advisory Committee. The report was adopted by this House.

Shri D. C. Sharma: I have got to say a lot about the Ministry of Parliamentary Affairs this time. I think

[Shri D. C. Sharma]

we have been given only one hour. I think many Members want to express their opinion about the Ministry or the Department of Parliamentary Affairs, for which I think only one hour has been given. I plead with you with folded hands, because you also come with folded hands before us when you occupy the Chair; please give more time for discussing the Demands for Grants of the Education Ministry, please give time for discussing the Education Commission report and also for the Department of Parliamentary Affairs.

Shri S. M. Banerjee (Kanpur): I am happy to see that an official resolution has been brought by Government to have a complete and exhaustive discussion on the report of the Monopolies Inquiry Commission and the R. K. Hazari Committee report. I say that the time is good now for having a comprehensive discussion on these reports especially when the budget has been presented and is going to be discussed shortly in this House. That is one thing.

The second thing is this. We have been demanding in this House the audit report of Ruby General Insurance Company and New Asiatic Company. That was denied to us. That has been denied to us for the last seven years. Now that we will be discussing the Birla House in the R. K. Hazari Report, I request that copies of the audit report of these two companies should be laid on the Table of the House and thus be made available to us.

भी अकाजवीर शास्त्री (हापुड़): भव्यक्त महोबय, प्राप को स्मरण होगा कि पिछले जुकवार को मैं ने साप के माध्यम से संसद्-कार्य मंवी से यह प्रनुरोध किया था कि ती डे बैट केड बोजरुज के संबंध में सरकार की नीति बड़ी उपेकापूर्ण ट्रोती जा रही है ! साप से पहले सोक सजा के बेध्यका, की सपंगर, का यह नियम था कि बरि प्रति-उप्याह नहीं,

तौ कम से कम दी सप्ताहों में एक मी दे बैट नेक्ट मोजन जरूर के लिया जाता था धौर इस प्रकार से इस सदन में कुछ ऐसे विषयों पर चर्चा हो जाती थी. जिन पर विधार होना बावश्यक था। पिछले शकवार को झाप ने कहा या कि समिति बैठ रही है भौर वह इस बारे में विभार करेगी कि कौन कौन सी नो हे यैट नैम्ड मौशम्ब स्वीकार की जायें. जिन पर यहां चर्चा हो संकती है। उस समिति की बैठक हई मौर उस ने कुछ प्रस्ताव स्वीकार भी कर लिये। एक प्रस्ताव यह भी स्वीकार कर लिया गया है कि पाकिस्तान को पश्चिमी राष्टों की सगम्त्र-सहायता दोबारा धारम्भ हो जाने के बाद भारतीय सीमाधों पर जो तनाव बढता जा रहा है झौर इस प्रकार जो स्थिति उत्पन्न हो गई है उस पर विचार किया जाये । में निवेदन करना चाहता हं कि झभी पीछे हम को भखनूर की सीमा पर पाकिस्तानी सेनाओं के जमाव के समाचार मिले हैं और कल परसों राजस्यान ने पाकिस्तान द्वारा हमारी वाय-सीमा का घतिकमण किया गया है। ऐसी स्थिति में चाप संसद-कार्य मंत्री को कहें कि बह सपने भावश्यक कार्यों में इस प्रस्तुगव को धवच्य सम्मिलित कर लें. ताकि इस पर पर्या हो जाये ।

में घाप से फिर कहना चाहता हूं कि प्राप ग्रनियत दिन के प्रस्तानों के संबंध में कुछ परम्परा निर्धारित करें। भसे ही दो तप्ताहों में एक बार हो, लेफिन नो डे बैड नेम्ड मोक्कम् को धवस्य सिया जाना पाहिए। जाप स्वयं संसद्-कार्य मंत्री डे मिस कर इस बारे में एक निश्चित नीति निर्धारित कर दें।

नी बलराज नवोक (बक्रिज विस्ती): अध्यम महोदय, यह वजट-तेशन लम्बा चलने वाला है : हनारे यहां परिपांटी वह है कि विश्व जनम शासवानेट देठी हो, उस चलव वो विषय देव के सामने नुष्य क्रम हे बाह है वीर विग

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B. O. H.

का देश की जनता पर प्रभाव पडता है, उन पर यहां विचार हो जाया करे। इस समय देश के सामने दो संकट हैं। एक तो पाणिक संकट है, जिस की चर्चा वजट की बीबेट में होगी । लेकिन उस से भी बढ कर जो संकट देश के सामने है, वह सुरक्षा के संबंध में हैं। पश्चिमी एश्या में जो कछ हो रहा है. बहां पर पीस डिस्टर्ब हो रही है. इस की मझे जिन्ता है। लेकिन उस से भी प्रधिक चिन्ता मझे इस बात की है कि जिम प्रकार बहां पर घरब देशों में इमरायल के विरुद जिहाद की मावाज उठ रही है, उसी प्रकार भारत के विरुद्ध पाकिस्तान में जिहाद की माबाब उठ रही है भौर पश्चिमी एगिया का जिहाद भीर पाकिस्तान का जिहाद एक होने वाले हैं। इस लिए हम पश्चिमी एशिया की स्थिति के बारे में उदासीन नहीं रह सकते। हमारी सुरक्षा पर उस स्थिति का बहुत कुछ प्रभाव पहने वाला है । दुर्भाग्य से हमारी सरकार ने जल्द बाजी में कछ बात की ह इस समय नासिर के नुनायंदे यहां झाये हए हैं। इस लिए यह आवश्यक है कि महां पर उस के बारे में पूरी डिस्कगन हो जाय भौर यह निश्चित हो जाये कि भारत का द्षिटकोण क्या है। मैं चाहता हं f er इस विषय को प्राथमिकता दे कर इस पर इस सदन में विचार किया जाये।

Mr. Speaker: He mentions Rajasthan; it is very urgent and important. On Monday there is a Calling Attention Notice coming up.

Shri S. S. Kothari (Mandsaur): There are a number of public corporations which are of great importanos-LAC, NCDC, HSL, etc.--and periodical reports are received from them. We are not able to find time for discussion on such reports and reports like the Boothalingam Report, ARC Report on reconstitution of the Planning Commission, etc. I suggest there should be 1 hour or 2 hour discussions every week on these reports.

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They are of sufficient importance, but their turn never comes. For the last 2 months, 24 motions have accumulated. They should be discussed.

B. O. H.

भी जार्ब फरनेंडीक (बम्बई दक्षिण) : इध्यक्ष महोदय, कई दिनों में सिक्किम में ऐसी खबरें घा रही हैं, खास तौर से सिक्किम महाराजा ने जब में एक प्रमरीकी लड़की से शादी की है, तब में.....

भ्रम्यक महोबय : सादी को तो बहुत रोज हो गये, बच्चा भी हो गया ।

श्री आज करनेंडीक : तब से लेकर उन का जो हिन्दम्तान के माथ ग्वैया है, उम में फर्क होता गया है और झब कई दिनों से बे हिन्दस्तान के माथ जो संधि है. उस में फर्क करना चाहने हैं, अपने को एक अलग स्वतंत राष्ट घोषिल करना बाहते हैं , संयक्त राष्ट संघ में जाना चाहते हैं। ऐसी कई घटनायें मिकिकम और ग्रमरीका में चल रही है। हम ने दो बार इम ममले पर ध्यान आकर्षण प्रस्ताव दिया, लेकिन दोनों बार विषय समिति ने उन को नामन्जूर कर दिया। इस बारे में में इतना ही ग्राप से कहना चाहना हं कि अब चीनी माकमण वाला मामला माया. पाकिस्तान हिन्दस्तान के रिश्ते का मामला माया, तब भी ऐमी कई बटनायें होती रहीं कि इम सदन में बहस नहीं होने दी गई, न बाहर ही बहस होने दी गई क्योंकि अखवारों पर भी सरकार का कब्जा रहता है भौर इस प्रकार की बहस न होने से देश को पहले से इन मामलों पर जागरूक करने का काम नहीं हो पाता। मेरा निवेदन है कि इस सिक्किम दाले मसले को जरूर धगले सप्ताह कुछ समय मिलना चाहिये ग्रीर उस पर बहस होनी चाहिय ताकि जिन धटनामों को माज हमारे देश में छिपा कर रखा जा रहा है. वे देश के सामने था जायें।

भी सिढोम्बर प्रसाद (नालंदा) : मध्यक्ष महोदय, में हजारी रिपोर्ट पर धापका भ्यान बाकवित करना बाहता हूं। उस पर सरकार

[श्री सिद्धेस्वर प्रसाद]

की तरफ से प्रस्ताव था गया है, मैं एसा अनुभव करता हूं कि इस पर जल्द से जल्द बहस हो जानी चाहिये थ्रीर इस पर काफी समय दिया जाना चाहिये।

Shri (Srikakulam): Ranga We thought this question about the Sikkim Maharaja would not be raised, because we have treaty relations with them, and it is rather a delicate matter. Now that it has been raised, I would like the Foreign Minister to take an early opportunity of clearing the clouds, so that there will not be any misunderstanding between the Sikkim Maharaja and his State on the one side and ourselves on the other.

Shri Surendranath Dwivedy (Kendrapara): Next week sometime must be provided to discuss the West Asian situation. It is a very important matter. If the budget discussion starts, we will have no opportunity to discuss it. After the Railway Minister replies, is it possible for the Parliamentary Affairs Minister to provide time for this discussion either on a private motion or on a statement from the Minister? I hope, Sir, you will agree that it is important.

Mr. Speaker: I agree it is important and that is why I have told Government that sometime must be found for it. About Sikkim, I thought it was not proper to discuss it and so I disallowed it. It has been raised now. I agree it is a delicate matter and I do not know whether it should be discussed and whether we have treaty obligations, as Mr. Ranga pointed out.

भी मचु सिमये (मुंगेर) : बाद में फ़ेट-एकम्पली कर, ये मोग हमारे मामने प्रायेंगे । इस लिये काल एटेन्जन ले लीजिए ।

Shri S. S. Kothari: What is your opinion about having 1 hour or 2 hour discussions, Sir?

Mr. Speaker: They must find the time for it. I agree with the hon.

Member, but the budget discussion and so many things are there.

Dr. Ram Subhag Singh: Sir, we shall only be too happy to accommodate the view points expressed more particularly about the No-dayyet-named motions, because three or four hon. Members including Shri Surendranath Dwivedy, Shri Prakash Vir Shastri, Shri Ranga and Shri Madhu Limaye pointed out regarding that, and also about West Asia, the danger from Pakistan, the security of this country and the Sikkim affair. But, Sir, as you know, soon after the reply of the Railway Minister the General Budget will be taken up. Of course, I will discuss the matters that have been raised here with my other colleagues. In the General Discussion on the General Budget all these things can be very aptly discussed (Inter-The only difficulty is the ruption) budget will have to be discussed in both the Houses.

Shri S. Kandappan: What about the Language Bill?

Dr. Ram Subhag Singh: I am coming to that. Unless and until the General Discussion on the General Budget is concluded here, it will be very difficult to complete the work. We are too keen that the Hazari Committee's Report should also be discussed. The Government will themselves come forward with a motion. But shortage of time is the difficulty.

Shri Prakash Vir Shastri said that no No-day-yet-named motion is given preference. That is not correct. The factual position is that three or four motions were actually covered by the motion which the hon. Minister of Food moved here. We shall see that the other motions that are there are also suitably dealt with. The Business Advisory Committee selected about five motions. We shall try to accommodate as many of those motions as possible. There was mention about the Constitution Amendment Bill. Everything will be possible only after the Budget Debate is over because it will have to be adopted by the third week of July. There is not much time after that. I may tell Shri Mahida that the Hindu Religious Endowment Bill will also have to wait and find time. It will be taken up at a suitable time.

Then, our colleague, Shri D. C. Sharma, who has become too old now. (Interruption).

Shri D. C. Sharma: I do not pay court to you. Other Members come and pay court to you. Do not call me old or anything of that kind. I can pay you back in the same coin.

भी मथु लिमये : ग्रब नो विण्वास हो गया कि जवान हैं।

Shri D. C. Sharma: Whatever your position may be, I will not pay court to you.

Dr. Ram Subhag Singh: He pointed out about the Education Commission's Report. The same thing that I have said about others applies to that also. Atomic Energy Demands have been allotted two hours. Sir, one hour is at your discretion and if you so desire you can allot that time also.

वी मचु लिमवे : कई मंतियों के बारे में तरह तरह के झारोप बल रहे हैं । इस लिए जरूरी है कि झाप रूबी झीर व्यू एशियाटिक बाली रिपोर्ट जो कि बिरला बालों के बारे है है. इस सभा पटल पर जरूर रखे ।

डा॰ राष सुभग सिंह : इन दोनों चीजों के बारे में संबंध विभागों में बात करके बो उस पर चर्चा होगी, यह करेंगे ।

Shri D. C. Sharma: Sir, he must withdraw that word 'old', otherwise I will bring a no-confidence motion. against him.

Dr. Ram Subhag Singh: All right. I withdraw it.

Mr. Speaker: Now, before we adjourn for lunch I may say that the Railway Budget is to be discussed now and we have got another two hours to go. All the Opposition parties have completely exhausted their time at the cost of the Congress Party. (Interruptions). From the papers I have got I find that DMK has 1 minute and Jan Sangh 2 minutes.

13 hrs.

Some hon. Members: No, no.

Mr. Speaker: I am speaking fromthe records before me. According tothe note before me, only PSP has got 10 minutes and the rest of the timebelongs to the Congress. I do not think any Member can make a speech. in 1 minute.

भी मधु लिमये : उस का एक इसाख है कि रेल मंत्री के जवाबी भाषण होने के बाद कुछ लोगों को सवाल पूछ सेने दिये जायें।

Mr. Speaker: I would suggest that whatever time is left today, 11 or 2. hours, can be taken up by the hon. Members. The hon. Railway Minister will reply to the debate on Monday morning after the question hour.

Shri Rane (Buldana): Those hon. Members who could not get an opportunity to speak during the general discussion can make their points during the discussion on the demands in respect of Railway Board. This was allowed in the past.

Mr. Speaker: Yes, that can be done. Now we will adjourn for lunch.

12.62 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the Clock.